

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 458 OF 2011

Wednesday, this the 1st day of June 2011

CORAM:

**HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE
MEMBER**

- | | | | |
|----|---|-----|------------|
| 1. | Musafir Khan P.K.
Pandarith Kattapura House
Androth islands PO
UT of Lakshadweep – 682 581 | | |
| 2. | Adbdul Latheef T
Thaliath House
Androth Islands PO
UT of Lakshadweep – 682 581 | | |
| 3, | Rahmath Beegum K.K.
Keelakunnikam
Kadamath Island
UT of Lakshadweep | ... | Applicants |

(By Advocate Mr. M.P.Krishnan Nair)

versus

- | | | | |
|----|--|-----|-------------|
| 1. | UT of Lakshadweep
represented by Administrator
Kavaratti Island
lakshadweep | | |
| 2. | Director of Medical & Health Services
UT of Lakshadweep – 682 581
Kavaratti | ... | Respondents |

(By Advocate Mr S.Radhakrishnan .)

The application having been heard on 01.06.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

Mr.M.P.Krishnan Nair, the learned counsel appearing for the applicant submitted that subsequent to the passing of the interim order,

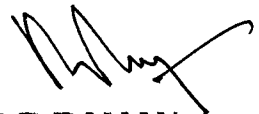


some additional order has been passed . He seeks permission to withdraw the OA without prejudice to challenge the fresh order. Permission is granted. OA is dismissed as withdrawn. No costs.

Dated, the 1st June, 2011.



K GEORGE JOSEPH
ADMINISTRATIVE MEMBER



JUSTICE P.R.RAMAN
JUDICIAL MEMBER

VS